

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1198/2017

New Delhi this the 7th day of September, 2017

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Bimal Jit Uppal
Aged 47 years
S/o Sh. Gurdarshan Singh
R/o Type-III/55, North West Moti Bagh
New Delhi – 110 021.

2. Mrs. Monia Uppal
Aged about 47 years
W/o Sh. Bimal Jit Uppal
R/o Type-III/55, North West Moti Bagh
New Delhi – 110 021.

3. Rajendra Singh
Aged about 46 years
S/o Shri Bazir Singh
R/o GH-08/68, Paschim Vihar
New Delhi – 110 087.

(All working as Inspectors in NHRC (Deputationists)) ... Applicants

(By Advocate: Shri Ajesh Luthra)

VERSUS

National Human Right Commission
Through its Secretary General
Manav Adhikar Bhawan
C-Block, GPO Complex
INA, New Delhi – 110 023.

... Respondent

(By Advocate: Shri R.V.Sinha)

O R D E R (Oral)

Hon'ble Mr. Raj Vir Sharma:

At the very outset, learned counsel for the respondent submitted that now respondent has decided to absorb the applicants. He also produced before us a letter dated 7th June, 2017. Let the letter along with Annexures be kept on record.

2. In view of the above submissions of learned counsel for the respondent, counsel for the applicants agreed that this OA may be disposed of.

3. Accordingly, the OA is disposed of with liberty to the applicants to approach in an appropriate forum if any grievance still survives. We hope and trust that the respondent will act according to the letter placed before us. No costs.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (J)

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